

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3010 of 2020

Sahdeo Ram	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	:	Mr. L.K. Choudhary, Advocate
For the State	:	Mr. P.K. Verma, Addl. P.P.

Order No.02 Dated- 09.09.2020

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Doranda P.S. Case No.01 of 2020 registered under sections 419 / 420 /467 /468 /471/120B of the Indian Penal Code.

Heard the learned counsel for the petitioner and learned Addl. P.P. for the State.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner being aware of the genealogical table used in the transaction of land in question was forged and transferred the part of the said land. It is further submitted that the allegation against the petitioner are all false and the petitioner is an employee of central government and he has neither any knowledge of any illegality nor he has any intention of committing any wrong. It is also submitted that the dispute between the parties is basically a civil dispute. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

The learned counsel for the petitioner seeks permission of this Court to implead informant as opposite party no.2 of this anticipatory bail application.

The petitioner is directed to incorporate the name of informant as opposite party no.2 of this anticipatory bail application, within a week after lockdown is over failing which this petition will stand dismissed without further reference to the bench.

Let notice be issued to the newly impleaded opposite party no.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this application shall stand dismissed without further reference to the Bench.

The learned Addl. P.P. opposes the prayer for anticipatory bail.

List this case on 02.11.2020.

Considering the submissions of the counsels and the fact as discussed above, I am inclined to pass an interim order of anticipatory bail *provisionally* till 02.11.2020. In case of the petitioner being arrested by the police on or before 02.11.2020, he shall be released on bail provisionally on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five thousand) with two sureties of like amount each to the satisfaction of the officer concerned in connection with Doranda P.S. Case No.01 of 2020 subject to the conditions laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)